

22

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBAER : CA/ /2017

PETITION NUMBER : TCP/103/2016

NAME OF THE PETITIONER(S) : A. Shirany Gomez

NAME OF THE RESPONDENT(S) : Aanandham Property Developers Private Limited & 21  
others

UNDER SECTION : 397/398, 402 and 403

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) RAMASUBRAMANIAM RAJA

RESPONDENT 12

A. R. S.

2) K. Bhasker

Counsel for R2+R5

K. Bhasker

3) B. Dhanaraj

in the place of

4) Sai Vihari  
M. Cibi Vishnu

Counsel for  
RM & R15

Sai Vihari

5) A. Sella Visalalshi  
for Anandh Vishwan  
Counsel for 6-11,  
13, 16-18, 20-22

A. Sella  
Visalalshi

**ORDER**

Counsels for both the parties are present. Counsel for R2 and R5 present and filed an application No.IA/182/2017 with the prayer to set aside the order dated 08.08.2017 by which the right of filing the counter was forfeited. The Application filed by the Counsel for R2 and R5 is not in accordance with the law, because the tribunal cannot review its <sup>own</sup> orders. Therefore, on this ground, the application stands rejected and dismissed. Pleadings are complete. Matter is posted for final arguments. Put up on 22.09.2017 at 10.30 A.M.

  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)